NOTICE

Invitation for Expression of Interest (EOI) for conducting Baseline Study/Survey in the Pharmaceutical Sector and Healthcare Delivery Systems/Services in Delhi and NCR Region

Introduction:

The Competition Commission of India (hereinafter referred to as the ‘Commission’) is a statutory authority established under the Competition Act, 2002 (hereinafter referred to as the ‘Act’). In terms of the Act, Commission has a duty to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and ensure freedom of trade carried on by other participants, in markets in India. In addition to inquiring into anti-competitive practices based on information filed with the Commission, the Commission can also analyse and assess the functioning of the market and market participants on its own and take corrective measures if so required.

Objective and scope of the Baseline Study/Survey:

In the course of its functioning over the past few years, the Commission has come across various issues in the pharmaceutical sector and healthcare delivery systems/services including non-availability of essential medicines, increasing price of drugs, nexus between pharmaceutical companies and pharmacists, nexus between pharmacists and doctors, nexus between doctors and pathological laboratories, nexus between doctors and pharmaceutical companies, and nexus between hospitals and insurance companies etc.

In order to look into such issues from the perspective of the competition law, the Commission proposes to undertake a Baseline Study/Survey in the Pharmaceutical Sector and Healthcare Delivery Systems/Services in Delhi & NCR Region. The primary objective of the Baseline Study/Survey is to collect information and credible evidences on competition issues in the concerned sector and present the same in an analytical manner. Such study/survey has to be conducted by way of online questionnaires, field study and other appropriate survey methodologies. The study/survey would cover various stakeholders including public and private hospitals, insurance companies, pharmaceutical companies and their associations, doctors and their associations, pharmacists and their associations, C&F agents, stockists and
patients/consumers to carry out a comprehensive competitive analysis & assessment of the Pharmaceutical Sector and Healthcare Delivery Systems/Services in Delhi & NCR Region.

Invitation for EOI:

The Commission invites EOI from qualified and experienced consulting firms/institutions/organisations for conducting a Baseline Study/Survey in the Pharmaceutical Sector and Healthcare Delivery Systems/Services in Delhi and NCR Region. The EOI should be submitted in two parts i.e., Technical Bid & Financial Bid. The Technical Bid should contain a brief proposal clearly indicating the methodology, including detailed primary and secondary data analysis plan for the study and respective brief details of the firm, such as its experience in conducting surveys, its staff strength with their qualification and experience, details of the projects undertaken in past 3 years and/or other details elaborating on their capacity to undertake the assignment. The interested firms/institutions/organisations may contact Ms. Jyotsna Yadav, Deputy Director (FA), between 1100 Hrs. – 1300 Hrs. from Monday to Friday for pre-EoI consultation on any query regarding the scope/extent/nature of study, with prior appointment (to be taken at telephone number 011-23473451). The EOI should be submitted on or before 1500 Hrs. on 17.10.2015. The Technical Bids will be opened on the same day i.e. 17.10.2015 at 1530 Hrs. in the presence of authorised representatives of bidders.

Eligibility Criterion

- The firm/institution/organisation should have at least three years’ experience of carrying out market research/study/survey with at least one research/study/survey in pharmaceutical sector and/or healthcare systems/services for Central Government/Autonomous bodies/PSUs in the last three years.
- The firm/institution/organisation should have an average annual turnover of Rs. 50 lakhs from research/study/survey in last three years.
- The firms/institutions/organisations should provide their audited financial statements for the last 3 financial years.
- No disciplinary action against the firm/institution/organisation is pending. A declaration in this regard is to be submitted with EOI.

Terms & Conditions:

- EOI is invited in Two parts:
  
  Part-I: Technical Bid
  Details of the firm/institution/organisation, etc. are to be provided along with supporting documents as per Annexure - I. A preliminary survey plan/methodology including suggested questionnaires will have to be submitted along with the Technical Bid. The sealed envelope containing these documents is to be superscribed as Part-I.
  
  Part-II: Financial Bid
  The price offered for the Baseline Study/Survey is to be submitted in the format as per Annexure-II. The sealed envelope containing these documents is to be superscribed as Part-II.
The offers in Part I & Part II are to be submitted simultaneously in separate sealed envelopes. All envelopes are to be addressed to Ms. Jyotsna Yadav, Deputy Director (FA), and be dropped in Tender Box at 3rd Floor, Reception, Competition Commission of India, Hindustan Times House, 18-20, Kasturba Gandhi Marg, New Delhi -110 001.

The EOI should be complete with all enclosures duly sealed and signed by authorized signatory.

EOI should be submitted along with refundable Earnest Money Deposit (EMD) amounting to Rs. 10,000/- (Rs. Ten Thousand only) by way of Demand Draft in favour of “Competition Commission of India (Competition Fund) Account”. The amount of EMD will be refunded without any interest to the unsuccessful bidders within one month of signing/ award of contract with the successful bidder. EMD to successful bidder will be returned only after submission of Performance Security by the selected firm/institution/organisation.

The selected firm/institution/organisation will be required to submit Performance Security Deposit equal to 10% of the estimated total cost of the contract. The Performance Security Deposit shall be deposited within a period of 7 days from the award of contract and in the form of FDR drawn in favour of “Competition Commission of India (Competition Fund) Account” payable at New Delhi. The Performance Security Deposit of the selected firm/institution/organisation is liable to be forfeited in case of non-compliance of the contract/agreement of the work order.

Offers received not as per prescribed format will be summarily rejected.

The Commission will not be responsible for postal or any other delays in receipt of offers.

Offers received after due date will be summarily rejected.

No overwriting, corrections or cutting is permitted.

Unsealed or unsigned offers will be summarily rejected.

The Commission reserves the right to reject any or all proposals (EOI) without assigning any reason thereof as well as the right to add/delete/modify any one or more of the terms and conditions.

No TA/DA or out of pocket expenses will be admissible to attend any meeting, submission of offer or during completion of job.

Interested firms/institutions/organisations are advised to keep a watch on our website for any related information in this regard.

Award of Work

On evaluation of Technical and Financial Bids, one firm/institution/organisation will be selected.

The selected firm/institution/organisation shall enter into an ‘Agreement including Confidentiality’, with applicable clauses.

The selected firm/institution/organisation shall disclose all conflicts of interests as and when they arise.

Timelines and Deliverables:

Detailed Interim Report has to be submitted within 30 days of signing of the contract/agreement.

The Final survey report has to be submitted within 90 days of signing of the contract/agreement.
• No extension of time in submitting the report shall be allowed under ordinary circumstances. However, in the event of the selected firm not being able to complete the said work within 90 days, a formal request will be required to be submitted well in time citing the reasons for delay in completing work and the amount of further time required to complete the work assigned. Such a request will be decided upon by the authorities on the basis of the reasons cited and the decision of the Commission in this regard shall be final.

• The report covering assignment objectives and all background documents including computer databases of questionnaires and other survey data shall be submitted in hard copy format and also softcopy format in CD. All the above reports and other documents will be the property of the Commission and the selected firm/institution/organisation shall not claim any right including any intellectual property rights.

Payment Terms

• The Payment Schedule is given below:

<table>
<thead>
<tr>
<th>MILESTONE</th>
<th>PAYMENT (% BREAK-UP)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Commencement fee</td>
<td>20%</td>
</tr>
<tr>
<td>Submission of Detailed Interim Report</td>
<td>30%</td>
</tr>
<tr>
<td>Submission of Final Report after acceptance by the Commission.</td>
<td>50%</td>
</tr>
</tbody>
</table>

• No interest shall be paid for delayed payment.
• The Commission will not consider any request for increase in the price quoted by firm/institution/organisation for the defined work.
• In case of any dispute the jurisdiction of court will be Delhi only.

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## Annexure I

### Part-I Technical Bid

<table>
<thead>
<tr>
<th>SL. No.</th>
<th>PARTICULARS</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Name of the Firm/ Institution/ Organisation</td>
</tr>
<tr>
<td>2</td>
<td>Address</td>
</tr>
<tr>
<td>3</td>
<td>Contact Details of the Firm/Institution/Organisation</td>
</tr>
<tr>
<td></td>
<td>Telephone Number</td>
</tr>
<tr>
<td></td>
<td>Fax number</td>
</tr>
<tr>
<td></td>
<td>Email Address</td>
</tr>
<tr>
<td>4</td>
<td>Name of the contact person of the Firm/Institution/Organisation</td>
</tr>
<tr>
<td>5</td>
<td>Designation of the contact person of the Firm/Institution/Organisation along with Telephone No.</td>
</tr>
<tr>
<td>6</td>
<td>Income Tax PAN No. (<em>Copy to be enclosed</em>)</td>
</tr>
<tr>
<td>7</td>
<td>Service Tax Registration no. (<em>Copy to be enclosed</em>)</td>
</tr>
<tr>
<td>8</td>
<td>Number of research staff along with their qualifications</td>
</tr>
<tr>
<td>9</td>
<td>Brief detail of the methodology, approach, plan to carry out the Baseline Study/Survey (<em>attach separate sheets</em>)</td>
</tr>
<tr>
<td>10</td>
<td>Details of similar work (<em>attach documents pertaining to completion of such work</em>)</td>
</tr>
<tr>
<td>11</td>
<td>Time required for completion of the study</td>
</tr>
<tr>
<td>12</td>
<td>Financial statements for last three years (<em>Copies to be enclosed</em>)</td>
</tr>
<tr>
<td>13</td>
<td>Preliminary Survey Plan/ Methodology including suggested questionnaire (<em>attach detailed report</em>)</td>
</tr>
<tr>
<td>14</td>
<td>Any other information, if any</td>
</tr>
</tbody>
</table>

Date:_________

Place:_________

Signature with Seal of Organisation _______

Full Name_______

Designation_______
## Annexure II

### Part-II Financial Bid

<table>
<thead>
<tr>
<th>SL. No.</th>
<th>Description</th>
<th>Cost in Rupees (A)</th>
<th>Service Tax (B)</th>
<th>Total Cost in Rupees (C=A + B)</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>In figures</td>
<td>Rates</td>
<td>Rs.</td>
</tr>
<tr>
<td>1</td>
<td>Conducting Baseline Study/ Survey in the Pharmaceutical Sector &amp; Healthcare Delivery Systems/Services in Delhi and NCR Region.</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Note:

1. No separate payment towards overhead, equipment, accommodation, procurement of primary and or secondary data, necessary travel (if any), etc. shall be allowed.
2. The quoted rate shall be valid for entire contract period.

Signature of the Authorised Signatory

Name of the Organisation

Date: __________

Place: __________

Organisation Seal